Direct flight from Cochin and Trivandrum to Middle East by Air India

924. SHRI V. M. SUDHEERAN:
SHRI VAYALAR RAVI:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state whether there is any proposal to start a direct flight from Cochin and Trivandrum to Middle East countries by Air India?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): Air India do not have any proposal at present to start a direct flight from Cochin and Trivandrum to Middle East countries.

Export of rubber, coffee and spices by Kerala Government

925. SHRI V. M. SUDHEERAN: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION be pleased to state:

(a) the quantity of rubber, coffee and spices exported from Kerala during 1976-77; and

(b) the amount of foreign exchange earned therefrom during that period?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) and (b). The exact figures of export from Kerala State are not available. However, the quantity of coffee, rubber and spices exported from Cochin port during 1976-77 and foreign exchange earned therefrom during that period are given below:

Commodity	Quantity (Tonnes)	Foreign Exchange (Rs. Crores)
Coffee	12,585	37·78
Rubber	12,296	8·31
Spices	24,628	46·15

Cooperative Movement

927. SHRI S. KUNDU: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether Government propose to radicalise the cooperative movement in the country with the object to serve larger number of needy people; and

(b) if so, the steps being taken in this regard?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA): (a) and (b). The Government of India lay great stress on the need for the cooperatives to serve larger number of needy persons, especially the weaker sections of the community. In order to provide for participation in the affairs of the co-operatives by the weaker sections, the Central Government have advised the state governments to incorporate suitable provisions in the state cooperative laws providing for automatic membership to persons who are duly qualified for admission as members under the provisions of the Act, the rules and the byelaws. This provision is intended primarily to ensure enrolment of the weaker sections of the population as members of the cooperatives. The Central Government have also advised the state govts. to provide in the state cooperative laws for compulsory reservation of seats in favour of weaker sections in the primary agricultural societies.

Special drives are being organised by the states to enrol the weaker sections in rural areas as members of the re-organised primary agricultural credit societies. Loaning policies and procedures are also being liberalised for the benefit of the weaker sections. A number of schemes have been formulated for cooperative development in fisheries, dairy, poultry, handloom, coir, seri-culture, primarily for the benefit of the weaker sections. Special

schemes have also been evolved for the scheduled castes and tribals and hill areas.

Schemes for establishment of agro-service centres and for supply of consumer articles to the rural population in general and small and needy farmers in particular have also been formulated.

The scheme for opening of retail outlets by consumer cooperative stores in cities and towns for the weaker sections has been supplemented by a specific scheme for opening of Janata shops by consumer cooperative stores exclusively for the benefit of the weakest section. The scheme would cover slums, and jhuggi-jhonpri dwellers, areas predominantly inhabitated by labourers in unorganised sectors and other backward areas identified by the state governments.

केन्द्रीय सरकार के कर्मचारियों से अनिवार्य जमा योजना की अदायगी के बारे में ज्ञापन

928. **श्री ईश्वर चौधरी**: क्या **वित्त तथा राजस्व और बैंकिंग** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत सरकार को केन्द्रीय सरकार के कर्मचारियों से अनिवार्य जमा योजना की राशि की अदायगी के बारे में कोई ज्ञापन मिला है; और

(ख) यदि हां, तो सरकार की उस पर क्या प्रतिक्रिया है ?

वित्त तथा राजस्व और बैंकिंग मंत्री (श्री एच० एम० पटेल) : (क) जी, हां ।

(ख) कर्मचारियों पर अपने अतिरिक्त महंगाई भत्ते की आधी रकम अनिवार्य रूप से जमा कराये जाने की बंदिश 9 मई, 1977 को जारी अध्यादेश के अनुसार 6 मई, 1977 से खत्म कर दी गई है। इस अध्यादेश में यह व्यवस्था भी की गई थी कि अतिरिक्त महंगाई भत्ते की जमा रकम और उस पर मिलने वाले ब्याज की दूसरी किस्त जो जुलाई, 1977 में देय होगी वह नकद वापस नहीं की जाएगी बल्कि इसकी रकम कर्मचारियों के भविष्य निधि खातों में जमा कर दी जाएगी । अतिरिक्त महंगाई भत्ते की रकम रोकना बन्द कर दिए जाने से अर्थ व्यवस्था में हर साल लगभग 500 करोड़ रुपए का अधिक खर्च होगा । इसके साथ साथ यदि अतिरिक्त महंगाई भत्ते की जमा राशि और उसके ब्याज की दूसरी किस्त जो 326 करोड़ रुपए बैठती है, नकद दे दी जाए तो इससे अर्थ व्यवस्था की वर्तमान स्थिति पर मुद्रास्फीति का दबाव बढ़ जाएगा जिसका नतीजा यह होगा कि सबको और विशेष रूप से निम्न आय वर्ग के लोगों को बड़ी मुश्किलों का सामना करना पड़ जाएगा । इसीलिए सरकार ने यह रकम कर्मचारियों के भविष्य निधि खातों में जमा करने का फैसला किया है । कर्मचारियों के संगठनों आदि से जो अभ्यावेदन प्राप्त हुए है, उन पर बड़े ध्यानपूर्वक विचार किया गया है, लेकिन जैसा कि ऊपर बताया गया है कि सरकार इस फसले को बदलना वांछनीय नहीं समझती ।

भारतीय कम्पनियों को रेफ्रीजरेटरों के निर्यात के लिए प्राप्त आदेश

929. **श्री ईश्वर चौधरी** : क्या **वाणिज्य तथा नागरिक पूर्ति और सहकारिता** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय कम्पनियों को रेफ्रीजटरों के निर्यात के लिये हाल ही में कुछ आदेश मिले हैं ;

(ख) यदि हां, तो किस ब्राण्ड नाम के रफ्रीजटरों किस-किस देश को निर्यात किए जा रहे हैं और उनका निर्यात मूल्य क्या है ; और

(ग) इससे कितनी विदेशी मुद्रा के वार्षिक अर्जन की सम्भावना है ?